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OA 1062/02

NOTES OF THE REGISTRY

OA 1062/02 ORDERS OF THE TRIBUNAL

Dr. No-1

Copies of order No. 1062/02 along with copies of OA communicated to all parties. A copy of the order was handed over to counsels for both sides.

On 20/11/03  
P.D.  
S.C. 20/11/03

Order No.1 dated 20.12.2002

Heard Shri B.S.Tripathy, learned counsel for the Applicant and Shri R.C.Rath, learned Addl. Standing Counsel for the Railways/Respondents (on whom a copy of the OA has been served).

The Applicant is basically an I.T.I. trained Electrician, presently engaged at Carriage Repair Workshop, Mancheswar. During October, 2002, he was asked to go for a necessary training. Instead of going for training, the Applicant made a representation (Annexure-4) to the authorities in the Railways raising a grievance that he is a trained person and the training for which he has been ordered to undergo is not required for him. It has been disclosed at the hearing that the representation of the Applicant is still pending consideration with the authorities. In the said premises, without entertaining this OA, I direct the Respondents to look to the grievances of the Applicant and pass necessary orders on the Representation of the Applicant (Annexure-4) by the end of January, 2003.

With the aforesaid observation and direction, this OA is disposed of at the stage of admission itself. No costs.

Send copies of this order to Respondents along with copies of this OA and free copies of this order be made available to the learned counsels of both sides.

23/11/03  
MEMBER (JUDICIAL)